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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.2465/97

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastray, Member(A)

New Delhi, this the 1st day of June, 2000

Braham Dutt Sharma  
s/o Shri Ratti Ram Sharma  
Vill. & P.O. Salempur Gujar  
Distt. Bulandshahr (UP). ... Applicant

(By Shri S.K.Gupta, Advocate)

vs.

1. Government of N.C.T.  
through Commissioner of Police  
I.P.Estate, Police Headquarters  
New Delhi - 110 002.
2. Deputy Commissioner of Police  
Headquarter I  
Police Headquarters, I.P.Estate  
New Delhi. ... Respondents

(By Shri Devesh Singh, Advocate)

O R D E R (Oral)

By Reddy. J.

Heard the counsel for the applicant and the respondents. We are of the view that the OA is hit by Section 21 of the Administrative Tribunals Act, 1985. The applicant questions the selection/recruitment rules for the post of Constable in Delhi Police in the year 1992, when a panel was prepared for selected employees.

2. The learned counsel for the applicant, however, submits that as his representation was disposed of by the proceedings dated 17.3.1997 the OA filed is within the period of limitation. The learned counsel for the respondents, however, submits that the representations having been made on 8.5.1995 and 24.8.1995, they have been disposed of during 1995 itself. The representation made on 10.3.1997 was

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rejected in terms of the orders passed in 1995, by the impugned order dated 17.3.1997. Thus, it is clear that the recruitment had become final and the applicant's representation had been disposed of in 1995 itself, the present OA filed in 1997 is stale and is liable to be dismissed on the ground of limitation. Since the impugned order has been passed only on the basis of the representation dated 10.3.1997, it would not give him any cause of action afresh in 1997. The OA is, accordingly, dismissed. No costs.

Shanta S

(SMT. SHANTA SHAstry)  
MEMBER(A)



(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/